

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A.NO./385/93**  
**TAXNO.**

**DATE OF DECISION** 2.3.2000

Radhakrishna Ghasiramji & Ors Petitioner

Mr. Y.V. Shah

Advocate for the Petitioner [s]

Versus

Union of India & Others

Respondent

Mr. N.S. Shevde

Advocate for the Respondent [s]

**CORAM**

The Hon'ble Mr. V. Ramakrishnan, Vice Chairman.

The Hon'ble Mr. A. S. Sanghavi, Member (J)

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ? *✓*
- 2, To be referred to the Reporter or not ? *✓*
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ? *✓*
- 4, Whether it needs to be circulated to other Benches of the Tribunal ? *✓*

1. Radhakrishna Ghasiramji
2. Shobhalal Ghasiramji
3. Ramswaroop Bansilalji
4. Kishorekumar Krishnagopal
5. Abdulhanif Abdulkarim
6. Dalchand Tarachand
7. Suresh J. Joshi

C/o. Loco Foreman  
Western Railway  
Gandhidham (Kutch)

... Applicants

Advocate:- Mr. Y.V.Shah -

Versus

1. Union of India  
through the General Manager  
Western Railway  
Churchgate  
Bombay-20.

2. Divisional Mechanical Engineer (Loco),  
Western Railway  
Ajmer (Rajasthan)

3. Loco Foreman  
Western Railway  
Gandhidham

... Respondents

Advocate: Mr. N.S.Shevde-

ORAL ORDER

IN

Dated 2.3.2000

O.A./385/93

Per Hon'ble Mr. V. Ramakrishnan, Vice Chairman:

The applicants have challenged the order dated 2.7.93 which seeks to revert them from the level of Diesel Assistants/First Fireman to that of Second Fireman. The Tribunal by its interim order dated 15.7.93 had directed the

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respondents to maintain status quo. We are informed that in view of these orders the applicants were continued as Diesel Assistants in the scale of 950-1500 which is the scale for First Fireman. Mr. Shevde now informs that all the seven applicants have since been regularised in the scale of Rs. 950-1500 as First Fireman/Diesel Assistant and that the question of reversion does not arise. Mr. Y.V. Shah states that in the light of such a statement, the applicants have no grievance.

2. In the context of the statement of both the counsel, and in ~~the~~ light of the subsequent development of their regularisation the O.A. has become ~~a~~ <sup>and</sup> infructuous, is disposed of without any orders as to cost.

*A. S. Sanghavi*  
(A.S. Sanghavi)  
Member (J)

*V. Ramakrishnan*  
(V. Ramakrishnan)  
Vice Chairman

pmr

F O R M      NO. 21

( See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

0A/TAYRA/CD/MAY/PT 385 of 199 3

Mr. Rudolf Schinnerer, & Sons APPLICANT (s)

## VERSUS

U.O.I. & ass.

RESPONDENT (s)

INDEX SHEET

Certified that the file is complete in all respects.

By John

Signature of S.O. (J)

97-04-2000

Signature of Dealer. Hand.